

OA 181/99

Order off 29.4.99

A copy of order
may be given to
both the counsels.

A
8.5.99

Recd
S.O.(J)

Br orders as
per Memo for
Withdrawal.

A
6.5.99

Bened,

Order off 7.5.99

A copy of
order may be
given to both
counsel.

A
12.5.99

Recd
S.O.(J)

Order off 7.5.99

Copy of order
with copy of
application may
be given to all
respondents by
reqd. post.

A
19.5.99

Recd
S.O.(J)

of. Let a copy of this order be given to learned counsels for both sides and sent to Respondents alongwith notices.

Vice-Chairman
29.4.99

Member (Judicial)

ORDER DATED 07-05-1999.

In this case learned counsel for the petitioner has filed a Memo seeking withdrawal of the OA. We have heard Mr. P. K. Nayak, learned counsel for the petitioner and Shri A. K. Bose, learned Senior Standing Counsel appearing for the Respondents. In view of the MEMO filed by the learned counsel for the petitioner, the OA is disposed of as withdrawn. Petitioner is given liberty to file a fresh petition, subject to limitation and maintainability.

Vice-Chairman
7.5.99

Member (Judicial)